

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. 02/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Rekha Ram

...Petitioner

Versus

Biswas Nirman Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -


For the Petitioner : Danish Akhtar, Proxy
For the Respondent : Aditya Sharma. Proxy
Mohmmad Bilal, Proxy

ORDER

Heard Mr. Danish Akhtar, Proxy Counsel appearing on behalf of Mr. Amol Vyas, Adv. for the Petitioner. Mr. Aditya Sharma, proxy counsel appearing on behalf of Mr. Sandeep Taneja, Adv. for the R-1, 3, 4, 5, 6, & 7, submits that they have no contact with the client. Mr. Mohmmad Bilal, Proxy counsel appearing on behalf of Mr. Prateek Kedawat, Adv for R-2, 8, 9, 10, 12 to 16, seeks time to file reply on behalf of R- 2, 8, 9 & 10. Reply, if any may be filed within two weeks with an advance copy to the opposite counsel. Reply to the preliminary objections to R- 1, 3, 4, 5, 6 & 7 has already been filed by the Petitioner. List the matter on 06.06.2024.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 10, 2024

M.S.